

Bihar is the poorest of our states and most of the people who die of starvation belong to Bihar. Figures reveal that half of Bihar's population lives below the poverty line. The Government gives their number as 65% of the total population. But the Congress Government didn't pay any attention to Bihar during the last 42 years of its rule. Bihar being the poorest state has the largest number of unemployed youth and I am sure that Janata Dal Government would take some concrete steps for Bihar. There was a factory of Dalmia in the district form where. I have been elected to represent them. Even that factory has been closed down now throwing the employed out of job. It is a no industry district and if Janata Dal Government works in a satisfactory manner and industrialises the non-industrial districts the unemployed youth of this non-industry district will be having ample opportunities of employment. I would like to say that Bihar should receive the proper attention of the Government and an amendment to that effect in the constitution may provide employment to the educated unemployment youth. While supporting this motion, I thank you for giving me an opportunity to speak.

[English]

18.10 hrs.

RE: CANCELLATION OF SITTING OF
LOK SABHA

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, I have a suggestion. Tomorrow and day after are holidays and 3rd April has been declared also as a holiday. In between, on 2nd we have scheduled the sitting. Many hon. Members have requested that 2nd also be declared as a holiday so that they can go to their constituencies. If the House agrees, the Government has no objection.

SEVERAL HON. MEMBERS: Agreed.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): There is consensus on it.

[English]

SHRI P. UPENDRA: Then we will meet on 4th April.

MR. DEPUTY SPEAKER: I think as the hon. Minister has made the statement in the House and the House has agreed, 2nd will be observed as a Parliamentary holiday.

I think we had agreed that we will work in the House for the period which is allotted for the Private Members Business, but in between some statement was made. So, I am seeking the sense of the House whether we should continue to sit here. And I think we should continue to sit. I have some names of Members with me and they would like to express their views on this important topic. So, we will continue and we will give the opportunity to the Members to express their views and later on we will take up matters under Rule 377.

SHRI HARISH RAWAT (Almora): We have been waiting for this item—Matters under Rule 377. (Interruptions)

MR. DEPUTY-SPEAKER: Right to work is a very important matter and after that we will take up matters under Rule 377.

SHRI HARISH RAWAT: After Matters under Rule 377 we can continue this.

MR. DEPUTY-SPEAKER: You know, I think when I had made that statement in the House, some of the Members who had given notice under Rule 377 were under the impression that the matter would be taken up at Seven O' Clock. So, if we take it up now, it will

be difficult for them long list of names is there.

SHRI HARISH RAWAT: But, Sir, most of the Members are here.

MR. DEPUTY-SPEAKER: A long list is there. Even if one Member is not here, it causes difficulty. Please cooperate.

SHRI HARISH RAWAT: Sir, most of the Members are here and the Chair has announced earlier that it will be taken up at 6.00 p.m. (*Interruptions*)

MR. DEPUTY-SPEAKER: When we were discussing the Constitution (Amendment) Bill, I had announced that the time taken for voting on the Constitution (Amendment) Bill will be available for the Private Members' Bill also. But later on when I left the Chair, some other announcement was made. So, I am correcting it now.

SHRI HARISH RAWAT: But some of the Members may have some other business also. Sir, it will be very difficult for them to wait.

[*Translation*]

SHRI RAM BAHADUR SINGH (Maharajanj): We have other engagements also. There will be no sittings of the House for 2-3 days and we have also go to the far flung areas, Hence I will request you first to take up notices under Rule 377.

MR. DEPUTY-SPEAKER: The issue of Right to Work is more important and then I am also here with you.

[*English*]

SHRI HARISH RAWAT: Sir, discussion on this Bill can continue in the next Sitting also. It is a very important Bill. But in the meanwhile you can take up matters under

Rule 377. (*Interruptions*)

MR. DEPUTY-SPEAKER: We will continue up to Seven O' Clock.

Now, we will discuss this issue up to Seven O' Clock and the time which is in between will be the time allotted to this item.

Now, Shri Chhaviram Argal may speak.

18.14 hrs.

CONSTITUTION (AMENDMENT) BILL

(Insertion of New Article 16 A)

By Shri Amar Roy Pradhan—*Contd.*

[*Translation*]

SHRI CHHAVIRAM ARGAL (Morena): Mr. Deputy Speaker, Sir, I heartily welcome and support the Bill brought forward by the hon. Member, Shri Amar Roy Pradhan, which seeks the inclusion of the Right to work in the list of Fundamental Rights, Article 16 (A) of the constitution should also be amended. This is the most vital issue because person shall necessarily be entitled to the right to work. The Bhartiya Janta party in its manifesto had given a slogan, i.e. Samvidhan Men Jodo Dhara, Rozgar Adhikar Hamara a new article guaranteeing our right to work and employment be incorporated in the Constitution. With the provision of that article, we mean the provision of work for all the youth of this country. The problem of youth is a universal phenomenon. Therefore, scheme should be formulated in this regard on a priority basis and the priorities should also be determined therein. Mr. Deputy Speaker, Sir, you may see whenever there has been a change in this country, it was on account of the efforts put in by the youth and again it was youth alone who have caused the de-